

Cards to Muslims residing in border areas so that the police may not treat them in any way as foreigners, was made at the meeting of the Informal Consultative Committee for the Ministry of Home Affairs held on the 29th February, 1968. The matter is under examination.

#### Boards of Members of Air-India and I. A. C.

8679. SHRI JUGAL MONDAL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the names of Members constituting the Boards of members of the Air India and the Indian Airlines Corporation ;

(b) the qualifications of these persons and their dates of appointments and re-appointments, if any ; and

(c) their remuneration and duties ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c). The required information is given in the statement laid on the Table of the House. [Placed in Library. See No. LT-1061/68].

#### Naxalbari Type Extremists in A. P.

8680. SHRI J. MOHAMED IMAM :  
SHRI C. MUTHUSAMI :  
SHRI GADILINGANA GOWD :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Naxalbari type of extremists are at large in Srikakulam and other Districts of Andhra Pradesh ;

(b) whether pamphlets on Mao's thoughts in *Tulugu* and Mao's portraits are being freely circulated and displayed in various parts of Srikakulam ; and

(c) whether Government have taken note of this development and the action, if any, proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Attention is invited to reply given to parts (a) and (b) of Unstarred Question No. 5687 on 29th March, 1968.

(b) Information is being collected.

(c) Adequate measures have been taken by the Government of Andhra Pradesh to

curb unlawful activities and to maintain law and order in the area,

#### Merger of I.F.A.S. with I.F.S

8681. SHRI GADILINGANA GOWD :  
SHRI C. MUTHUSAMI :  
SHRI J. MOHAMED IMAM :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) Whether a plan was mooted out to merge the Indian Frontier Administrative Service with the Indian Foreign Service; and

(b) If so, whether that plan has been shelved and if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No Sir.

(b) Does not arise.

#### Private Educational Institutions

8682. SHRI K. LAKKAPPA : Will the Minister of EDUCATION be pleased to state :

(a) whether it is a fact that many private educational institutions in the country have become commercial centres and are making profits exploiting the people in the name of institutions ; and

(b) the steps proposed to stop this profiteering in all Private educational Institutions ?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : (a) and (b). At its meeting held in October, 1964, the Central Advisory Board of Education brought this matter to the notice of the Government and recommended that :—

“States should take necessary action, including legislation to prevent unauthorised people from setting up institutions, conducting examinations, awarding diplomas and certificates and adopting names such as Universities, Vice Chancellors, etc. The Board suggested that the Government of India should prepare a draft Bill for this purpose to serve as a model to the State Governments. The Bill should provide that any private party starting an educational institution should obtain the permission of the Government to do so.